

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 8571/2018

DINESH KUMAR & ORS.

Appellant(s)

VERSUS

STATE OF U.P & ORS.

Respondent(s)

[ONLY IA NO. 94549/2025 IN C.A. No. 8572/2018 IS LISTED UNDER THIS
ITEM]

WITH

C.A. No. 8572/2018 (III-A)

(IA No. 94549/2025 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 09-05-2025 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.

M/S. Vidhi International, AOR

For Respondent(s): Mr. Abhishek Chaudhary, AOR

Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Krishna Prakash Dubey, Adv.
Mr. Shashank Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 94549/2025 (APPROPRIATE ORDERS/DIRECTIONS) IN C.A. NO.
8572/2018

The prayers made in this Application are completely misconceived. Hence, the Application is rejected. However, this order will not prevent the parties from entering into an amicable settlement.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)